sions) giving reasons for immediate legislation by the Unit Trust of India (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 12.07 hrs.

VOLUNTARY DISCLOSURE OF IN-COME AND WEALTH BILL\*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to provide for voluntary disclosure of income and wealth and for matters connected therewith or incidental thereto.

MR, SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for voluntary disclosure of income and wealth and for matters connected therewith or incidental thereto"

The motion was adopted.

SHRI PRANAB KUMAR MUKHER-JEE: I introduce† the Bill.

## 12.7-1/2 hrs.

STATEMENT RE. VOLUNTARY
DISCLOSURE OF INCOME AND
WEALTH ORDINANCE, 1975 AND
VOLUNTARY DISCLOSURE OF INCOME AND WEALTH (AMENDMENT) ORDINANCE, 1975

THE MINISTER OF STATE INCHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I lay on the Table an explanatory statment (Hindi and English versions) giving reasons for immediate legislation by the Voluntary Disclosure of Income and Wealth Ordinance,

1975 and the Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha

## 12.08 hrs.

SMUGGLERS AND FOREIGN EX-CHANGE MANIPULATORS (FOR-FEITURE OF PROPERTY) BILL\*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to provide for the forfeiture of illegally acquired properties of smugglers and foreigh exchange manipulators and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PRANAB KUMAR MUKH-ERJEE: I introduce the Bill.

## 12.09 hrs.

STATEMENT RE. SMUGGLERS AND FOREIGN EXCHANGE MANIPULA-TORS (FORFEITURE OF PROPER-TY) ORDINANCE, 1975

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKH-ERJEE): I lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Smugglers

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, Section 2, dated 12-1-76.

tIntroduced with the recommendation of the President.

π 59 Sales Prom. Employees JANUARY 12, 1976 Sales Prom. Employees 160 (Conds. of Service) Bill (Conds. of Service) Bill

[Shri Pranab Kumar Mukherjee] and Foreign Exchange Manipulators Forfeiture of Property) Ordinance, 1975 as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.10 hrs ...

SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) BLL—'Contd.

MR. SPEAKER The House will now take up further consideration of the following motion moved by 'Shri K. V Raghunatha Reddy on the 9th January, 1976, namely.—

"That the Bill to regulate certain conditions of service of sales promotion employees in certain establishments, as passed by Raly.i Sabha, be taken into consideration"

श्री राम सिंह भाई (इदौर): श्रीमन्, मैं इम विश्रेयक का हृदय में स्वागन करना है क्योंकि इस ध्रधे में काम करने वाले श्रीमकों के लियं ग्रमी ऐसे कोई नियम नहीं थे और इम उद्योग के मालिकों को खुली छूट दे रखी थी। लेकिन दुख के माथ कहना पड़ता है कि काफी प्रयन्न करने के बाद भी बहुत देरी में यह बिल जाया गया है। मैं इम बिल की कुछ खामियों की तरफ मत्री जी ना इयान श्राक्षित करना चहना है।

पहली बात तो यह है कि जब इतने मालों के बाद यह बिल लाया गया तो फिर राज्यों को बाद में अमल की भिन्न-भिन्न तारी वे निष्चित करने का अधिकार क्यों दिया गया? जब आप बिल लाये है तो आपको इस में ही शाया कर देना चाहिये था कि फला तारी ख से इस मिल पर अमल होगा। मैं अनुभव के तीर पर कह रहा हू कि राज्य सरकारों द्वारा अमल की तारी खे निष्चित करने में मालों गुजर जाते है और उन की तरफ़ में यही जबाब मिता है कि हमें स्टाफ़ की व्यवस्था करनी है और उम दिम्यान में उद्योग के मालिकों को जितनी भी

काट छाट करनी होती है वह कर लेने हैं। पिछले प्रधिवेशन में ही इस बिल पर चर्ची होने वाली थी और कार्यक्रम की सूची पर भी द्या गया था, हालाकि राज्य समा इसे पास कर चकी थी, मत्री जी से भी चर्चा हई थी कि ग्राप ने जो बेनन की मर्यादा 750 के रखी है यह बहन कम है, उस का कारण यह है कि जो विकय करने वाले कर्मचारी है वह श्रमिक नहीं है बल्कि पढ़े लिखे ग्रेज्एट है भीर इस वाम के भी माहिर होते है उन्ही को इस में ज्वा जाना है। 750 ६० उन की बेतन की मर्जादा रखना उन के साथ मजाक है। जो छाट मोटे उद्योग वाले है जिन में कम बेतन वाले लोग होते है उन पर यह बिल लाग हो जायगा, लेकिन जो वह बड़े कारखानेदार है इस व्यवसाय के ग्रीर उन के जो वेतन वॉग्ह हे वह 750 रु० से ज्यादा होते है, उन को इस से कोई फायदा नही होगा, कोई ग्रेचटी बोनस नही मिलने वाला है। क्योंकि ग्राप ने बोतस की मर्थादा 1600 तक रखी है बक म्रादि में भी यही रखी है। तो जा 750 रु० की मर्यादा रखी है यह एक तरह से मजाव की वात है क्योंकि अधिकाण लाग 750 रु० मे ज्यादा बेनन पाने है।

दूसरी वात यह है कि इंज्यूम श्राई० के अन्दर जो बिना पढ़े लिखे श्रमिक है जो झाड़ लगात है उन के लिख भी श्राप ने 1 000 रु० की मर्यादा रखी है। पेमेन्ट श्राफ वेजेंच ऐक्ट के अन्दर भी 1,000 रु० की मर्यादा रखने जा रहे है जो बिल को मदन के मामने है। इमलियं इन बतों को देखते हुए इस बिस पर ज्यादा चर्चा की जरूरत नहीं है, कोई ऐसी बात नहीं है जिस की नुक्ताचीनी की जाय। प्रमुख बात यह है कि इम को एक ही तारीख में मारे देश में लागू करना चाहिये। बेतन की जो मर्यादा 750 रु० रखी है इस को बढ़ा कर 1,000 रु० वे ऊतर रखी जानी चाहिये। मती जी कहेंगे कि इस के बारे में हम विचार करो। हमने देखा है कि ऐसे